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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

बुधवार, 27 मई, 2026 / 06 ज्येष्ठ, 1948

हिमाचल प्रदेश सरकार

राज्य निर्वाचन आयोग, हिमाचल प्रदेश

STATE ELECTION COMMISSION, HIMACHAL PRADESH

आर्मसडेल, शिमला-171 002 Armsdale, Shimla-171 002, Tel. 0177-2620152, 2620159, 2620154, Fax. 2620152

Email: secysec-hp@nic.in

NOTIFICATION

Dated, the 26th May, 2026

No. SEC(F)1-45/2024-I-8651.—Whereas the District Election Officer (P)-cum-Deputy Commissioner, Shimla *vide* letter No. PCH-SML(Gen.Elect.)2025-26-15065, dated 26-05-2026 has

intimated this Commission that polling process in Ward No.1 of Gram Panchayat Narain, Development Block Rampur for the four posts *i.e.* (as Member of this ward has already been declared elected uncontested) Member Zila Parishad, Member Panchayat Samiti, Pradhan and Up-Pradhan was undertaken today on 26-05-2026. During the polling, a gross procedural lapse has been reported in the said Ward as the Presiding Officer has kept the NOTA stamp inside the Voting Compartment. It is apprehended that some electors may have used NOTA stamp to mark the ballot papers instead of Arrow Cross Mark Seal;

And whereas, Rule 76 (1) (h) of the HP Panchayati Raj (Election) Rules, 1994 provides that a ballot paper contained in ballot box shall be rejected if it has been marked by an equipment and in the manner otherwise than prescribed for the purpose in the said rule;

And whereas, the matter was placed before the Commission and the Commission is of the considered view that the polling process in Ward No.1 of Gram Panchayat Narain, Development Block Rampur to the posts of Member Zila Parishad, Member Panchayat Samiti, Pradhan and Up-Pradhan have been vitiated;

Therefore, the State Election Commission Himachal Pradesh in exercise of the powers vested in it under Article 243K of the Constitution of India, Section 160 of the HP Panchayati Raj Act, 1994 read with Rule 32(5) of the HP Panchayati Raj (Election) Rules, 1994 and all plenary powers enabling it in this behalf, hereby invalidates the polling process undertaken in Ward No.1 of Gram Panchayat Narain, Development Block Rampur for all the above mentioned four posts for which polling was being undertaken. Further the Commission hereby directs as under:—

1. The polled ballot boxes of Ward No.1 shall be sealed and kept under the custody of Block Development Officer Rampur. They shall not be opened till further orders of the Commission.
2. The polled ballot boxes of other wards of the Gram Panchayat Narain with regard to Gram Panchayat only shall be kept in a specially established strong room in the Gram Panchayat under armed guards till the counting of ballot papers.
3. The earlier polling party shall be immediately removed from election duty and a new polling party shall be deputed to undertake the poll in the said Ward No.1.
4. The new ballot papers shall be issued in respect of all the four posts for the repoll
5. A new marked copy of the electoral rolls shall be issued to the polling party
6. The poll in Ward No.1, Gram Panchayat Narain, Development Block Rampur for all the four posts *i.e.* Member Zila Parishad, Member Panchayat Samiti, Pradhan and Up-Pradhan shall be held on **30-05-2026** between **7.00 A.M. to 3.00 P.M.**
7. The votes polled through postal ballot paper shall also be kept in the custody of Returning Officer and shall be handed over to the Assistant Returning Officer concerned on 30-05-2026 before start of counting.
8. The counting of votes of Gram Panchayat Narain shall be undertaken on **30-05-2026** at the place earlier notified. The counting shall be held immediately after the close of poll in respect of said ward.
9. The indelible ink shall be applied on the right hand index finger of the electors.

10. Wide publicity in the respective ward of Gram Panchayat Narain shall be made through loud speaker/any other means as you may deem fit for the information of all the voters.

By order,
ANIL KUMAR KHACHI,
State Election Commissioner,
Himachal Pradesh.

राज्य निर्वाचन आयोग, हिमाचल प्रदेश
STATE ELECTION COMMISSION, HIMACHAL PRADESH
आमर्जडेल शिमला -171 002 Armsdale, Shimla-171 002 Tel. 0177-2620152, 2620159, 2620154
Email: secysec-hp@nic.in

NOTIFICATION

Dated, the 26th May, 2026

No. SEC(F)1-45/2024-I-8658.—Whereas the District Election Officer-cum-Deputy Commissioner, Mandi has informed that there was a grave shortcoming in the preparation of ballot papers in respect of Ward No. 12 Mehendi, Panchayat Samiti Karsog as there were seven contesting candidates but on ballot papers only six names were written. The name of one of the contesting candidates was missing from the ballot papers. Therefore, the polling process for the Panchayat Samiti Member in 10 polling stations of two Gram Panchayats namely Thach Thermi and Parlog has been adjourned ;

And whereas, the State Election Commission is of the considered view that the polling process in respect of Panchayat Samiti Ward No. 12 Mehendi comprising of Gram Panchayat Thach Thermi and Parlog has been vitiated due to defective ballot papers prepared for the 10 Polling Stations of said Gram Panchayats ;

Therefore, the State Election Commission in exercise of the power vested in it under Article 243 K of Constitution of India, Section 160 of Himachal Pradesh Panchayati Raj Act, 1994 read with Rule 32(5) of the Himachal Pradesh Panchayat Raj (Elections) Rules, 1994 and all other plenary powers enabling it in this behalf, hereby countermands the ongoing election in respect of Ward No. 12 Mehendi, Panchayat Samiti Karsog and directs that polling for the post of member Panchayat Samiti in ward No. 12 Mehendi shall be undertaken on **28th May, 2026 from 7.00 A.M. to 3.00 P.M.** After the poll, the ballot box containing the polled ballot papers shall be kept in strong room alongwith other ballot boxes in respect of Panchayat Samiti/Zila Parishad and counting of ballot papers shall be undertaken as per schedule fixed earlier.

The election in respect of office bearers of Gram Panchayat and Zila Parishad shall continue as per schedule fixed earlier. Further, the Commission hereby directs that while counting of the ballot papers of Zila Parishad Member in respect of these Gram Panchayats, the ballot papers polled on 26th May, 2026 pertaining to this Panchayat Samiti Ward shall be segregated color wise without unfolding the ballot papers and kept in a sealed cover in the custody of Returning Officer. A new marked copy of the electoral rolls shall be issued to the polling party. The indelible ink shall be applied on the right hand index finger of the electors. Wide publicity in the respective ward No. 12 Mehendi of Panchayat Samiti Karsog shall be made through loud speaker/any other means as you may deem fit for the information of all the voters. Further, the voting through postal ballot

paper, if any, shall be undertaken afresh. It will be ensured that the postal ballot papers are handed over to the Assistant Returning Officer concerned before start of counting on 31st May, 2026, while the earlier postal ballot papers are sealed without opening them, together with the ballot papers polled on 26-05-2026.

By order,
ANIL KUMAR KHACHI,
State Election Commissioner,
Himachal Pradesh.

INDUSTRIES DEPARTMENT

Section-A

NOTIFICATION

Shimla-2, Dated the 25th May, 2026

No. IND-A(F)4-1/2019.—In order to enhance Ease of Doing Business in the State of Himachal Pradesh, and in consonance with Compliance Reduction and Deregulation initiative circulated by the Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce & Industry, Government of India, the Governor, Himachal Pradesh is pleased to designate the State Single Window Committee and Monitoring Authority as the Single Nodal Agency, responsible for facilitating and granting all requisite approvals pertaining to pre-establishment, construction, utility connections and operational stages within all notified industrial areas/parks across the State.

With a view to strengthening institutional efficiency and streamlining inter-departmental coordination, the State Government has also developed an online platform titled Single Window Clearance System, accessible at: <https://emerginghimachal.hp.gov.in/>. The portal has been developed and is being maintained by Ernst & Young LLP, a third-party service provider, under the supervision of Department of Industries, Himachal Pradesh. The portal shall function as an interface for coordination among relevant departments and stakeholders to facilitate time-bound clearances. The scope of work includes: —

- (i) Coordinating with relevant Departments, Authorities and Agencies for seamless processing of applications, monitoring progress, addressing procedural and documentation requirements.
- (ii) Assist in application intake, completeness verification, tracking and status dissemination.
- (iii) Facilitate adherence to prescribed timelines notified under the Public Service Guarantee Act and Single Window framework.
- (iv) Assist in digitization, workflow rationalization and maintenance of approval repositories.
- (v) Provide applicant support and facilitation services through helpdesks and prescribed channels.

This engagement is intended to enhance operational efficiency, strengthen regulatory compliance, and ensure that all required approvals are secured within the stipulated time frame

without delay. Grant, rejection, modification or suspension of approvals shall continue to rest solely with the designated Single Nodal Agency under applicable laws and rules, while the final authority to grant clearance/approvals shall rest with the State Government. All concerned departments and stakeholders are requested to extend their full cooperation and provide the necessary support to enable the consultancy firm to effectively discharge its responsibilities.

This notification shall come into force with immediate effect.

By Order,
Sd/-
(R. D. NAZEEM, I.A.S.),
Additional Chief Secretary (Industries) .

ब अदालत कार्यकारी दण्डाधिकारी, तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)

वाद संख्या: 09/26

तारीख दायर : 16-04-2026

श्रीमती बिरमा देवी पुत्री स्व0 श्री तेलु राम, निवासी गांव बसाहरा, डा0 करतोट, तहसील रामपुर, जिला शिमला हालाबाद पत्नी श्री राजेश, निवासी गांव निगानी, डा0 व तहसील निचार, जिला किन्नौर (हि0प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना—पत्र बाबत ग्राम पंचायत गोपालपुर में जन्म पंजीकरण बारे।

यह दरखास्त श्रीमती बिरमा देवी पुत्री स्व0 श्री तेलु राम, निवासी गांव बसाहरा, डा0 करतोट, तहसील रामपुर, जिला शिमला हालाबाद पत्नी श्री राजेश, निवासी गांव निगानी, डा0 व तहसील निचार, जिला किन्नौर, हि0प्र0 ने इस कार्यालय में अपनी जन्म व मृत्यु पंजीकरण ग्राम पंचायत गोपालपुर में दर्ज करवाने बारे आवेदन पत्र व ब्यान हल्फी दिया है। प्रार्थिया ने आवेदन किया है कि ज्ञान न होने के कारण वह अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत गोपालपुर में दर्ज न कर सकी। प्रार्थिया की जन्म तिथि निम्न है.—

क्रम संख्या	प्रार्थिया का नाम	तारीख जन्म
1.	श्रीमती बिरमा देवी पुत्री स्व0 श्री तेलु राम, निवासी गांव बसाहरा, डा0 करतोट, तहसील रामपुर, जिला शिमला हालाबाद पत्नी श्री राजेश, निवासी गांव निगानी, डा0 व तहसील निचार, जिला किन्नौर, हि0प्र0।	12-08-1980

अतः इस इशतहार द्वारा सर्व-साधारण को सूचित किया जाता है कि ग्राम पंचायत गोपालपुर में प्रार्थिया की जन्म तिथि पंजीकरण करने बारे किसी भी व्यक्ति को किसी भी प्रकार का उजर/एतराज हो तो वह दिनांक 22-06-2026 को प्रातः 11.00 बजे व उससे पूर्व असागतन या वकालतन हाजिर अदालत आकर अपना उजर/एतराज पेश कर सकता है। अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 22-05-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
(सुरेश कुमार नेगी),
कार्यकारी दण्डाधिकारी,
तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)

वाद संख्या: 12/26

तारीख दायर : 30-04-2026

श्रीमती पुष्पा देवी पुत्री श्री आगरु, निवासी गांव नैरी, डा0 देवनगर, हालाबाद, पत्नी श्री फकीर चन्द, निवासी गांव डोई, डा0 बड़ाच, तहसील रामपुर, जिला शिमला (हि0प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना-पत्र बाबत ग्राम पंचायत देवनगर में जन्म पंजीकरण बारे।

यह दरखास्त श्रीमती पुष्पा देवी पुत्री श्री आगरु, निवासी गांव नैरी, डा0 देवनगर, हालाबाद, पत्नी श्री फकीर चन्द, निवासी गांव डोई, डा0 बड़ाच, तहसील रामपुर, जिला शिमला, हि0प्र0 ने इस कार्यालय में अपनी जन्म तिथि जन्म व मृत्यु पंजीकरण ग्राम पंचायत देवनगर में दर्ज करवाने बारे आवेदन पत्र व ब्यान हल्फी दिया है। प्रार्थिया ने आवेदन किया है कि ज्ञान न होने के कारण वह अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत में दर्ज न कर सकी। प्रार्थिया की जन्म तिथि निम्न है:—

क्रम संख्या	प्रार्थिया का नाम	तारीख जन्म
1.	श्रीमती पुष्पा देवी पुत्री श्री आगरु, निवासी गांव नैरी, डा0 देवनगर, हालाबाद पत्नी श्री फकीर चन्द, निवासी गांव डोई, डा0 बड़ाच, तहसील रामपुर, जिला शिमला, हि0प्र0।	12-08-1980

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि ग्राम पंचायत देवनगर में प्रार्थिया की जन्म तिथि पंजीकरण करने बारे किसी भी व्यक्ति को किसी भी प्रकार का उजर/एतराज हो तो वह दिनांक 22-06-2026 को प्रातः 11.00 बजे व उससे पूर्व असातन या वकालतन हाजिर अदालत आकर अपना उजर/एतराज पेश कर सकता है। अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 22-05-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
(सुरेश कुमार नेगी),
कार्यकारी दण्डाधिकारी,
तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)

वाद संख्या: 03/26

तारीख दायर : 20-02-2026

श्रीमती रुचि ठाकुर पत्नी श्री अशोक कुमार, निवासी गांव नोर, डा0 शमानी, तहसील निरमण्ड, जिला कुल्लू, हालाबाद, पुत्री श्री कृष्ण सिंह, निवासी गांव चदाली, डा0 करतोट, तहसील रामपुर, जिला शिमला (हि0प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना-पत्र बाबत ग्राम पंचायत गोपालपुर में जन्म पंजीकरण बारे।

यह दरखास्त श्रीमती रुचि ठाकुर पत्नी श्री अशोक कुमार, निवासी गांव नोर, डा0 शमानी, तहसील निरमण्ड, जिला कुल्लू, हालाबाद, पुत्री श्री कृष्ण सिंह, निवासी गांव चदाली, डा0 करतोट, तहसील रामपुर, जिला शिमला, हि0प्र0 ने इस कार्यालय में अपनी बेटी रियांशी की जन्म तिथि जन्म व मृत्यु पंजीकरण ग्राम पंचायत गोपालपुर में दर्ज करवाने बारे आवेदन पत्र व ब्यान हल्फी दिया है। प्रार्थिया ने आवेदन किया है कि ज्ञान न होने के कारण वह अपनी बेटी रियांशी की जन्म तिथि का पंजीकरण ग्राम पंचायत गोपालपुर में दर्ज न कर सकी। प्रार्थिया की जन्म तिथि निम्न है:—

क्रम संख्या	प्रार्थिया का नाम	तारीख जन्म
1.	रियांशी पुत्री अशोक कुमार, निवासी गांव नोर, डा0 शमानी, तहसील निरमण्ड, जिला कुल्लू हालाबाद गांव चदाली, डा0 करतोट, तहसील रामपुर, जिला शिमला, हि0प्र0।	26-08-2020

अतः इस इश्तहार द्वारा सर्व-साधारण को सूचित किया जाता है कि ग्राम पंचायत गोपालपुर में प्रार्थिया की बेटी रियांशी की जन्म तिथि पंजीकरण करने बारे किसी भी व्यक्ति को किसी भी प्रकार का उजर/एतराज हो तो वह दिनांक 22-06-2026 को प्रातः 11.00 बजे व उससे पूर्व असालतन या वकालतन हाजिर अदालत आकर अपना उजर/एतराज पेश कर सकता है। अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 22-05-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।
मोहर।

हस्ताक्षरित/—
(सुरेश कुमार नेगी),
कार्यकारी दण्डाधिकारी,
तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)

वाद संख्या: 11/26

तारीख दायर : 30-04-2026

श्री ठाकुर दास पुत्र स्व0 श्री फिन्दू राम, निवासी गांव पशाडा, डा0 धार-गौरा, तहसील रामपुर, जिला शिमला (हि0प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

विषय:—प्रार्थना-पत्र बाबत ग्राम पंचायत रचोली में जन्म पंजीकरण बारे।

यह दरखास्त श्री ठाकुर दास पुत्र स्व0 श्री फिन्दू राम, निवासी गांव पशाडा, डा0 धार-गौरा, तहसील रामपुर, जिला शिमला, हि0प्र0 ने इस कार्यालय में अपनी जन्म तिथि जन्म व मृत्यु पंजीकरण ग्राम पंचायत रचोली में दर्ज करवाने बारे आवेदन पत्र व ब्यान हल्फी दिया है। प्रार्थी ने आवेदन किया है कि ज्ञान न होने के कारण वह अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत रचोली में दर्ज न कर सका। प्रार्थी की जन्म तिथि निम्न है:—

क्रम संख्या	प्रार्थी का नाम	तारीख जन्म
1.	श्री ठाकुर दास पुत्र स्व0 श्री फिन्दू राम, निवासी गांव पशाडा, डा0 धार-गौरा, तहसील रामपुर, जिला शिमला, हि0प्र0	11-03-1958

अतः इस इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि ग्राम पंचायत रचोली में प्रार्थी की जन्म तिथि पंजीकरण करने बारे किसी भी व्यक्ति को किसी भी प्रकार का उजर/एतराज हो तो वह दिनांक

22-06-2026 को प्रातः 11.00 बजे व उससे पूर्व असातन या वकालतन हाजिर अदालत आकर अपना उजर/एतराज पेश कर सकता है। अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 22-05-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
(सुरेश कुमार नेगी)
कार्यकारी दण्डाधिकारी
तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)।

शहरी विकास विभाग

अधिसूचना

शिमला-171 002 27 मई, 2026

संख्या: यू0डी0-ए(3)-15/2024-रूलज-लूज.—हिमाचल प्रदेश नगरपालिका निर्वाचन नियम, 2015 में संशोधनों को कार्यान्वित करने के प्रारूप को इस विभाग की समसंख्यक अधिसूचना, तारीख 13 अप्रैल, 2026 द्वारा, हिमाचल प्रदेश नगरपालिका अधिनियम, 1994 (1994 का अधिनियम संख्यांक 13) की धारा 279 के उपबन्धों के अधीन यथाअपेक्षित जनसाधारण से आक्षेप(पों) और सुझाव(वों) आमंत्रित करने के लिए राजपत्र (ई-गजट), हिमाचल प्रदेश में तारीख 13 अप्रैल, 2026 को प्रकाशित किया गया था;

और नियत अवधि के दौरान इस निमित्त कोई आक्षेप और सुझाव प्राप्त नहीं हुए;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगरपालिका अधिनियम, 1994 (1994 का अधिनियम संख्यांक 13) की धारा 279 और 304 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राज्य निर्वाचन आयोग के परामर्श से, इस विभाग की अधिसूचना संख्या: यू0डी0-ए0(3)-7/2011-I, तारीख 02-09-2015 द्वारा अधिसूचित और राजपत्र, हिमाचल प्रदेश में तारीख 02 सितम्बर, 2015 को प्रकाशित, हिमाचल प्रदेश नगरपालिका निर्वाचन नियम, 2015 का और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्:-

1. संक्षिप्त नाम और प्रारम्भ।	(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश नगरपालिका निर्वाचन (संशोधन) नियम 2026 है। (2) ये नियम राजपत्र (ई-गजट) हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होंगे।
2. नियम 89 का संशोधन।	हिमाचल प्रदेश नगरपालिका निर्वाचन नियम, 2015 के नियम 89 में,— (क) उप-नियम (1) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:- “(1) नियम 88 के अधीन निर्वाचित सदस्यों को प्रतिज्ञान की शपथ दिलाए जाने के पश्चात्, उपायुक्त या उसके द्वारा प्राधिकृत कोई अन्य अधिकारी, जो उप-मंडलाधिकारी (सिविल) की पंक्ति से नीचे का न हो, यथासाध्य शीघ्रता से अध्यक्ष के पद के लिए बैठक का समय, तारीख और स्थान नियत करेगा और वह ऐसी बैठक की अध्यक्षता करेगा: परन्तु बैठक के लिए ऐसा समय, तारीख और स्थान नियत करने हेतु कारणों को लिखित में अभिलिखित किया जाएगा।”।

	<p>(ख) उप-नियम (2) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :-</p> <p>“(2) अध्यक्ष के पद के निर्वाचन के संचालन हेतु बैठक की अध्यक्षता करते समय पीठासीन अधिकारी निर्वाचित सदस्यों को अध्यक्ष के पद हेतु अभ्यर्थी नामनिर्दिष्ट करने के लिए पर्याप्त समय प्रदान करेगा।”।</p> <p>(ग) उप-नियम (7) में, “इसकी प्रथम बैठक” शब्दों के स्थान पर, “उप-नियम (1) के अधीन नियत ऐसी बैठक” शब्द प्रतिस्थापित किए जाएंगे।</p>
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आदेश द्वारा,

प्रधान सचिव(शहरी विकास)।

[Authoritative English Text of this Department's Notification Number UD-A(3)-15/2024-Rules Loose, Dated 27-05-2026 as required under Article 348 (3) of the Constitution of India].

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Dated Shimla-02, the 27th May, 2026

No. UD-A(3)-15/2024-Rules-loose.—Whereas, draft Notification of even number dated 13th April, 2026, carrying out amendments in the Himachal Pradesh Municipal Election Rules, 2015 was published in the Rajpatra (e-Gazette), Himachal Pradesh on 13th April, 2026 for inviting objections(s) and suggestions(s) from the general public, as required under provisions of Section 279 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994);

And whereas, no objection(s) or suggestion(s) have been received in this behalf during the stipulated period;

Now, therefore, in exercise of the powers conferred by Section 279 and Section 304 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994), the Governor of Himachal Pradesh in consultation with State Election Commission is pleased to make the following Rules further to amend the Himachal Pradesh Municipal Election Rules, 2015 notified *vide* Notification No. UD-A (3)-7/2011-I, dated 02-09-2015 and published in the Rajpatra on 2nd September, 2015, namely:—

1. Short title and commencement.	<p>(1) These Rules may be called the Himachal Pradesh Municipal Election (Amendment) Rules, 2026.</p> <p>(2) These Rules shall come into force from the date of publication in Rajpatra (e-Gazette), Himachal Pradesh.</p>
2. Amendment of Rule 89.	<p>In rule 89 of the Himachal Pradesh Municipal Election Rules, 2015,—</p> <p>(a) For sub-rule (1), the following shall be substituted, namely:—</p>

	<p>“(1) As soon as practicable, after an oath is made or an allegiance is subscribed to the elected members under rule 88, the Deputy Commissioner or any other officer authorised by him not below the rank of Sub-Divisional officer (Civil) shall fix time, date and place for the meeting for the conduct of election to the office of President and he shall preside over such meeting.</p> <p>Provided that the reasons for fixing such time, date and place for the meeting shall be recorded in writing.”</p> <p>(b) For sub-rule (2), the following shall be substituted, namely:—</p> <p>“(2) While presiding over the meeting for the conduct of election to the office of President, the Presiding Officer shall give sufficient time to the elected members to nominate candidates for the office of President”.</p> <p>(c) In sub-rule (7), for the words “its first meeting”, the words “such meeting fixed under sub-rule(1)” shall be substituted.</p>
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By order,

Pr. Secretary (UD).

CORRECTION OF NAME

I, Dolma Devi w/o Sh. Ram Dhan, r/o Tehsil Sadar, Chamyon, P.O. Harnora, Distt. Bilaspur (H.P.) declare that my correct name is Dolma Devi and wrongly recorded in my Aadhar Card No. 8469 9012 3933 as Dhola. All concerned please note it.

DOLMA DEVI
w/o Sh. Ram Dhan,
r/o Tehsil Sadar, Chamyon,
P.O. Harnora, Distt. Bilaspur (H.P.).

CHANGE OF NAME

I, Yash Pal s/o Sh. Tula Ram, r/o V.P.O. Lana Palar, Tehsil Renuka Ji, Distt. Sirmaur (H.P.) declare that I have changed my minor son's name from Karanveer Sharma to Karnav Sharma for all purposes in future. Please note.

YASH PAL
s/o Sh. Tula Ram,
r/o V.P.O. Lana Palar,
Tehsil Renuka Ji, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Reeshabh Gandharve s/o Sh. Lekh Ram Gandharve, r/o Koteswver Niwas, Near Parimahat, Jeevan Colony, Shimla, Shimla Urban (t), P.O. Kasumpti, Distt. Shimla (H.P.)-171 009 declare that I have changed my name from Rishav to Reeshabh Gandharve. All concerned please may note.

REESHABH GANDHARVE
s/o Sh. Lekh Ram Gandharve,
r/o Koteswver Niwas, Near Parimahat,
Jeevan Colony, Shimla, Shimla Urban (t),
P.O. Kasumpti, Distt. Shimla (H.P.)-171 009.

CHANGE OF NAME

I, Bhagat Ram s/o Sh. Mehar Chand, r/o V.P.O. Burua, Tehsil Manali, Distt. Kullu (H.P.) have changed my name from Bhagat Ram to Bhagat Ram Thakur. In future I must be known as Bhagat Ram Thakur for all future purposes. Concerned note it.

BHAGAT RAM
s/o Sh. Mehar Chand,
r/o V.P.O. Burua,
Tehsil Manali, Distt. Kullu (H.P.).

CHANGE OF NAME

I, Fateh Ram s/o Sh. Gumat Ram Pandli, P.O. Kholanal, Tehsil Balichowki Kashod (550), Mandi (H.P.) declare that I want to change my name from Fate Ram to Fateh Ram in my Aadhar No. 5465 7361 2107.

FATEH RAM
s/o Sh. Gumat Ram Pandli,
P.O. Kholanal,
Tehsil Balichowki Kashod (550), Mandi (H.P.).

CORRECTION OF NAME

I, Suresh Kumar s/o Sh. Amar Singh, r/o V.P.O. Lohara Tikri, Tehsil Sangrah, Distt. Sirmaur (H.P.) declare that in my son's Aadhar Card his name is wrongly entered as Baby of Asha, which should be corrected as Devansh Sharma. Please correct this.

SURESH KUMAR
s/o Sh. Amar Singh,
r/o V.P.O. Lohara Tikri,
Tehsil Sangrah, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Neera Devi w/o Late Chhota Ram, Village Dhaliar, P.O. Kallar, Tehsil Sadar, Distt. Bilaspur (H.P.) declare that I have Changed my name from Meera Devi (Aadhar Card No. 7706 9218 2966), to Neera Devi. All concerned note.

NEERA DEVI
w/o Late Chhota Ram,
Village Dhaliar, P.O. Kallar,
Tehsil Sadar, Distt. Bilaspur (H.P.).

CORRECTION OF NAME

I, Devender Paul Sood s/o Sh. Hari Chand Sood, r/o Sood Jewellers, Ganj Bazar Solan 348/6, Ward No. 6, Solan (T), P.O. Solan, Distt. Solan (H.P.) declare that my name is incorrectly entered in my Aadhar Card & PAN Card. I want to correct my name from Devender Paul Sood to Devinder Paul Sood. Please note all concerned for futher.

DEVENDER PAUL SOOD
s/o Sh. Hari Chand Sood,
r/o Sood Jewellers, Ganj Bazar Solan 348/6,
Ward No. 6, Solan (T), P.O. Solan,
Distt. Solan (H.P.).

CORRECTION OF NAME

I, Balvinder s/o Sh. Raju, r/o Bangla Colony, Air Port Road Tutu, Distt. Shimla (H.P.) declare that in the birth certificate of my son Laksh the mother name is wrongly entered as Anjli, whereas actual and correct name of mother is Pooja. I want to correct mother's name in the birth certificate from Anjli to Pooja.

BALVINDER
s/o Sh. Raju,
r/o Bangla Colony, Air Port Road Tutu,
Distt. Shimla (H.P.).

CHANGE OF NAME

I, Shanti Devi w/o Sh. Prem Dutt, r/o Vill. Kadon, P.O. Dharampur (691), Distt. Solan (H.P.) declare that I have changed my name from Shanti Devi to Shanta Devi. Please note all concerned for further.

SHANTI DEVI
w/o Sh. Prem Dutt,
r/o Vill. Kadon, P.O. Dharampur (691),
Distt. Solan (H.P.).

CHANGE OF NAME

I, Piarey Lal s/o Late Sh. Dilu Ram, r/o Village Bainla, P.O. Pahal, Tehsil Sunni, Sub-Tehsil Dhami, Shimla (H.P.)-171 007 declare that I have changed my name from Pyare Lal to Piarey Lal. All concerned please note.

PIAREY LAL
s/o Late Sh. Dilu Ram,
r/o Village Bainla, P.O. Pahal, Tehsil Sunni,
Sub-Tehsil Dhami, Shimla (H.P.)-171 007.

CHANGE OF NAME

I, Kavita Manchanda d/o Sh. Brij Mohan Manchanda, r/o Manchanda Niwas, Opposite Hari Haran Building Kanlog, G.P.O. Shimla, Tehsil Shimla (Urban), Distt. Shimla (H.P.) declare that I have changed my name from Baby Kavita to Kavita Manchanda. I shall be known as Kavita Manchanda for all purposes in future. All concerned please note.

KAVITA MANCHANDA
d/o Sh. Brij Mohan Manchanda,
r/o Manchanda Niwas, Opposite Hari Haran Building Kanlog,
G.P.O. Shimla, Tehsil Shimla (Urban), Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Devender Paul Sood HUF s/o Sh. Hari Chand Sood, r/o Sood Jewellers, Ganj Bazar Solan, 348/6 Ward No. 6, Solan (T), P.O. Solan, Distt. Solan (H.P.) declare that my name is incorrectly entered in my HUF PAN Card. I want to correct my name from Devender Paul Sood, HUF to Devinder Paul Sood, HUF. Please note all concerned for further.

DEVENDER PAUL SOOD HUF
s/o Sh. Hari Chand Sood,
r/o Sood Jewellers, Ganj Bazar Solan,
348/6 Ward No. 6, Solan (T),
P.O. Solan, Distt. Solan (H.P.).

CHANGE OF NAME

I, Maya Devi w/o Sh. Arun Kumar, r/o Ward No. 2, Mawa Sidhian, P.O. Mawa Sidhian, Distt. Una (H.P.)-177 206 declare that I have changed my minor daughter's name from Jaanvi to Janvi. Please note all concerned for further.

MAYA DEVI
w/o Sh. Arun Kumar,
r/o Ward No. 2, Mawa Sidhian, P.O. Mawa Sidhian,
Distt. Una (H.P.)-177 206.

CHANGE OF NAME

I, Sunil s/o Sh. Atma Ram, r/o Village Bhanoti, Tali Bhujal (12), P.O. Bhujjal, Distt. Sirmaur (H.P.) declare that I have changed my minor son's name from Sourabh to Saurav. Please note all concerned for further.

SUNIL
s/o Sh. Atma Ram,
r/o Village Bhanoti, Tali Bhujal (12),
P.O. Bhujjal, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Sur Dasi w/o Sh. Padam Singh, Village Badhawali, P.O. Shela Pani, Tehsil Jubbal, Distt. Shimla (H.P.) declare that my name is wrongly mentioned as Sardasi in my Aadhar Card. Therefore it should be changed to Sur Dasi in my Aadhar Card. Concerned note please.

SUR DASI
w/o Sh. Padam Singh,
Village Badhawali, P.O. Shela Pani,
Tehsil Jubbal, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Devender Kumar s/o Sh. Khoud Ram, r/o Village Shilh, P.O. and Sub-Tehsil Bagachanogi, Distt. Mandi (H.P.) declare that Khubainder Kumar is the son of deponent, who is minor. That in all records the name of the minor son of the deponent is recorded as Khubainder Kumar. But only in Aadhar Card his name has been wrongly recorded as Khubender Kumar. The name of the son of deponent kindly be corrected as Khubainder Kumar. Please note it.

DEVENDER KUMAR
s/o Sh. Khoud Ram,
r/o Village Shilh, P.O. and Sub-Tehsil Bagachanogi,
Distt. Mandi (H.P.).

CHANGE OF NAME

I, Kamla Kumari d/o Sh. Santosh Kumar, r/o Sharma Niwas, Sunny Side, Ward No. 12, Distt. Solan (H.P.) declare that I have changed my minor son's name from Gurbaaj Grewal to Madhav Kumar. Please note all concerned for further.

KAMLA KUMARI
d/o Sh. Santosh Kumar,
r/o Sharma Niwas, Sunny Side,
Ward No. 12, Distt. Solan (H.P.).

CHANGE OF NAME

I, Kundan Lal Sood s/o Late Sh. Hem Raj, r/o 40 1, Damini House Ekaant Homes, Gadiyara Sidhpur Sarkari, Fatta Morla Link Road, P.O. Sidhpur Sarkari, Distt. Kangra (H.P.)-176 064 declare that I have changed my name from Kundan Lal to Kundan Lal Sood.

KUNDAN LAL SOOD
*s/o Late Sh. Hem Raj,
r/o 40 1, Damini House Ekaant Homes,
Gadiyara Sidhpur Sarkari, Fatta Morla Link Road,
P.O. Sidhpur Sarkari, Distt. Kangra (H.P.)-176 064.*

CORRECTION OF NAME

I, Subhadra Devi w/o Bihari Lal, Village Bharanta, P.O. Sai, Tehsil Thural. District Kangra (H.P.) declare that my correct name spelling is Subhadra Devi in all documents but in my Aadhar Card name spelling is written as Subharda Devi. So Subhadra Devi & Subharda Devi is one and same person.

SUBHADRA DEVI
*w/o Bihari Lal,
Village Bharanta, P.O. Sai,
Tehsil Thural. District Kangra (H.P.).*
